

**THE ODISHA FOREST DEVELOPMENT (TAX ON SALE OF FOREST PRODUCE
BY GOVERNMENT OR ODISHA FOREST DEVELOPMENT
CORPORATION) (REPEAL) ACT, 2017**

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The Odisha Gazette



EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 80, CUTTACK, SATURDAY, JANUARY 20, 2018 / PAUSA 30, 1937

LAW DEPARTMENT

NOTIFICATION

The 19th January, 2018

No.778-I-Legis-46/2018/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 13th January, 2018 is hereby published for general information.

ODISHA ACT 4 OF 2018

THE ODISHA FOREST DEVELOPMENT (TAX ON SALE OF FOREST PRODUCE BY GOVERNMENT OR ODISHA FOREST DEVELOPMENT CORPORATION) (REPEAL) ACT, 2017.

AN ACT TO REPEAL THE ODISHA FOREST DEVELOPMENT (TAX ON SALE OF FOREST PRODUCE BY GOVERNMENT OR ODISHA FOREST DEVELOPMENT CORPORATION) ACT, 2003.

BE it enacted by the Legislature of the State of Odisha in the Sixty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Odisha Forest Development (Tax on sale of forest produce by Government or Odisha Forest Development Corporation) (Repeal) Act, 2017.

(2) It shall be deemed to have come into force on the 1st July, 2017.

Repeal of Odisha
Act 18 of 2003.

2. (1) The Odisha Forest Development (Tax on sale of forest produce by Government or Odisha Forest Development Corporation) Act, 2003 is hereby repealed.

Odisha
Act 18 of
2003.

(2) Notwithstanding such repeal, but without prejudice to the application of section 5 of the Odisha General Clauses Act, 1937, investigation, proceeding or remedy in relation to any right, privilege, obligation, liability, claim or demand, penalty, forfeiture or punishment pending under the Act so repealed shall continue or be enforced.

Odisha
Act 1
of
1937.

By Order of the Governor
B.P.ROUTRAY
Principal Secretary to Government